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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

REGN.NO. 373/89

Dated: 21.8.1989

Shri M.L. Girdhar

..... Applicant

Vs.

Union of India & anr. ..... Respondents

CORAM: HON'BLE MR. P.K.KARTHA, VICE CHAIRMAN  
HON'BLE MR. P.C.JAIN, MEMBER

For the Applicant

.... Shri P.T.S.Murthy, Counsel  
and Shri M.L.Chawla, Counsel.

Heard the learned counsel of the applicant, who prays that he may be allowed to withdraw the present Original Application with liberty to file a fresh application in accordance with law. The prayer is allowed. The application is dismissed as withdrawn with liberty to file a fresh application in accordance with law.

Cec

( P.C.JAIN )  
MEMBER

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( P.K.KARTHA )  
VICE CHAIRMAN